

Rajendra Pul on E. Railway

1014. Shrimati Ramdulari Sinha: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that due to erosion of the Ganges the safety of Rajendra Pul (Bridge) on Eastern Railway is in danger; and

(b) if so, the steps taken to ward off such danger?

The Deputy Minister in the Ministry of Railways (Shri Sham Nath):
(a) No.

(b) Does not arise.

Remodelling of Stations in Andhra Pradesh

1015. Shri E. Madhusudan Rao: Will the Minister of Railways be pleased to state:

(a) whether Government are considering any plan for the improvement and remodelling of the Dornakal and Mahbubabad stations in Andhra Pradesh; and

(b) if so, the details thereof and the estimated cost involved?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) and (b). No, there is no proposal for remodelling or making any improvements to the existing station buildings either at Dornakal or at Mahbubabad. However, a mall work of improving the station circulating area at Dornakal at a cost of Rs. 10,000 has been approved by the Railway Users Amenities Committee for inclusion in the Works Programme for 1965-66.

12.14 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STRIKE IN INDIAN TELEPHONE INDUSTRIES, BANGALORE

Shri Yashpal Singh (Kairana): I call the attention of the Minister of

Communications to the following matter of urgent public importance and I request that he may make a statement thereon:

Reported strike in the Indian Telephone Industries, Bangalore, involving 10,500 workers.

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): On 1st October, 1963, Indian Telephone Industries Employees' Union submitted a charter of demands containing 13 demands. Later, on the 29th February, 1964, they added two more demands to the charter. The demands related mainly to the revision of wage structure, grant of additional increments to the staff based on the length of service, grant of house rent, leave concessions etc. The Board of Directors of the Indian Telephone Industries conceded certain demands and rejected certain others and authorised the Managing Director to negotiate with the Union. A statement indicating the present position regarding each demand of the Union is placed on the Table of the House. [Placed in Library. See No. LT-3535/64].

The management held several meetings with the representatives of the Union where the demands were discussed and the Board's decisions were made known to them. No settlement could, however, be reached on all the outstanding demands.

The Mysore Government appointed a Conciliation Officer to settle the dispute in consultation with the representatives of the management and the Union. The Conciliation Officer agreed to restrict the conciliation proceedings to the following outstanding demands:—

- (1) Grant of advance increments; and
- (2) Grant of house rent at 7½ per cent of the total salary.

The management stated before the Conciliation Officer that the question of revision of the wage structure

[Shri Satya Narayan Sinha]

would be taken up by the Wage Board for Engineering Industries, the setting up of which was under the consideration of Government. They pointed out that the acceptance of the first demand relating to grant of advance increments would prejudice the decision of the Wage Board but they offered, as an interim relief, to increase incentive payment by Rs. 5/-p.m., subject to the present level of production being maintained. The Union wanted the interim relief to the extent of Rs. 20/-p.m. An offer of Rs 5/-p.m. was repeated by the management at the final conciliation meeting held on the 26th November but it was straightway rejected by the Union.

After the failure of conciliation proceedings, the Union in their meeting held on the night of the 26th November decided on a lighting token strike on the 27th November to press their demands. The one-day strike took place on the 27th November and the workers resumed the normal working on the 28th and 29th November but after that date, they resorted to go-slow tactics in some of the shops.

श्री यशपाल सिंह : कितना नुकसान इस इंडस्ट्री को इस स्ट्राइक की वजह से हुआ है और वर्क कंटिन्यू रहे, इसके लिए क्या आल्टरनेटिव अरेंजमेंट किये गये हैं ?

श्री सत्य नारायण सिंह : अभी मैंने बताया है कि एक रोज की स्ट्राइक हुई है। एक रोज की स्ट्राइक से इतनी बड़ी फकट्री में काफी नुकसान हुआ होगा। लेकिन आप अगर तमाम बातों पर गौर करें और मौका मिले तो मैं भी आपको बताऊँ कि जहाँ तक हमारा ताल्लुक है, हम से जितना हो सका है "काफी सिम्पेथेटिक व्यवहार हमने किया है। जो जो सुविधायें उनको दी गई हैं उनका अगर दूसरे पब्लिक सैक्टर्स से मुकाबिला किया जाए तो आपको पता चल जाएगा

कि हम लोगों का व्यवहार उन लों साथ बड़ा अच्छा रहा है।

श्री शिव नारायण (बांसी) : अध्यक्ष महोदय, एक व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : किस बात पर ?

श्री शिव नारायण : कुल जो हमारा इस हाउस से निष्कासन हुआ, उस पर। कल की प्रोसीडिंज मेरे हाथ में हैं। जो लफ्ज़ इस में लिखे हुए हैं, उन से प्रकट होता है कि मेरा कोई दोष नहीं था और मैं हाउस से निकाल दिया गया। आप स्पीकर हैं, बुजुर्ग हैं और हम आपके हुक्म को मान कर बाहर चले गये। लेकिन प्रोसीडिंज बताती है कि हमारी कोई गलती नहीं थी। बड़े बड़े एक्सपर्ट्स और अखबारों ने इस चीज को देखा है (इंटरपोज़) उधर से शट अप कहा गया और दोषी मुझे ठहरा दिया गया

अध्यक्ष महोदय : आप क्या चाहते हैं अब ?

श्री शिव नारायण : शट अप की आवाजें उधर से कसी गईं और उल्टे मुझे ही निकाल दिया गया। मेरी बदनामी सारे हिन्दुस्तान में

अध्यक्ष महोदय : अब आप चाहते क्या हैं ?

श्री शिव नारायण : सारी चीजें साफ हो जानी चाहिये। हर एक मेम्बर के ईक्वल राइट्स हैं, हर एक को ईक्वल प्रोटेक्शन मिलना चाहिए।

Shri Hem Barua (Gauhati) : I was one of the experts who went through the proceedings and found that he was perfectly correct. He did not say anything for him to be thrown out.

Mr. Speaker : My word is final, not because it is always correct; because it is final, therefore, it is cor-

rect. I may make mistakes and I do not claim infallibility. There is no appeal and therefore, it has to be accepted.

Shri A. P. Jain (Tumkur): He is applying for revision.

12.19 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF NEYVELI LIGNITE CORPORATION AND GOVERNMENT REVIEW ON ITS WORKING

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1963-64 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by Government on the working of the above Corporation. [Placed in Library. See No. LT-3536/64].

NOTIFICATION UNDER WORKING JOURNALISTS (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS ACT

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): I beg to lay on the Table a copy of Notification No. S. O. 4020 dated the 23rd November, 1964 granting interim relief to working journalists under section 13A of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-3537/64].

RUBBER (THIRD AMENDMENT) RULES, 1964

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): Sir, on behalf of Shri S. V. Ramaswamy, I beg to lay on the Table a

copy of the Rubber (Third Amendment) Rules, 1964, published in Notification No. G.S.R. 1499 dated the 17th October, 1964, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-3538/64]

LETTERS BETWEEN THE PRIME MINISTER OF INDIA AND THE PREMIER OF CHINA

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Letter dated the 27th November, 1964, from the Prime Minister of India to the Premier of the State Council of the People's Republic of China.

(ii) Letter dated the 17th October, 1964, from the Premier of the State Council of the People's Republic of China to the Prime Minister of India. [Placed in Library. See No. LT-3539/64]

ANNUAL REPORTS OF THE DEVELOPMENT COUNCILS UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

The Minister of Heavy Engineering in the Ministry of Industry and Supply (Shri T. N. Singh): Sir, on behalf of Shri Bibudhendra Mishra, I beg to lay on the Table a copy each of the Annual Reports for the year 1963-64 of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries.

(ii) Development Council for Internal Combustion Engines, Power-driven Pumps, Air Compressors and Blowers.

(iii) Development Council for Machine Tools.